

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/830(KB)2018
IA(I.B.C)/315(KB)2021,
IA(I.B.C)/409(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13TH MAY, 2022, 10:30 A.M

IN THE MATTER OF	SUJLA SUPPLIERS PRIVATE LIMITED VS BARCLEY ENTERPRISES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel / Authorised Representative appeared physically/through video conference:

For Liquidator : Mr. J. N. Gupta, Liq. in person
Mr. Vishal Gupta

For suspended members of BoD of CD : Mr. Jishnu Chowdhury, Adv.
Mr. Ratul Das, Adv.
Mr. Sanket Saraogi, Adv.
Mr. Arik Banerjee, Adv.

ORDER

1. Liquidator is present in person. Ld. Counsel for the suspended members of the Board of Directors of the Corporate Debtor present.
2. IA(IBC)/409(KB)2022
 - (a) This is an application filed by the RP seeking extension of a period of 90 days beyond the period of 90 days permitted under regulation 2B of the IBBI (Liquidation Process) Regulations, 2016 for completion of compromise or arrangement u/s. 230 of the Companies Act, 2013 in respect of the Corporate Debtor in liquidation.
 - (b) It is submitted by the Liquidator that an Expression of Interest was received by the Liquidator on 20/04/2022¹ from one Radhasiriya Properties P. Ltd. proposing compromise as per regulation 2B of the IBBI (Liquidation Process) Regulations, 2016.

¹Annexure 3 at page 31 of the application

(c) In view of the averments made in the application and the submissions made in Court, the period of 45 days extension is allowed. The RP shall complete the process within the extended period.

(d) IA is disposed of.

3. List the main C.P. on 21/06/2022. IA(IBC)/315(KB)2021 shall be tagged along on that date, i.e., 21/06/2022.

Harish Chander Suri
Member (Technical)

Rohit Kapoor
Member (Judicial)

hb.